

omy to Nagaland. Under the 1960 agreement, if anything else is required to be done by the Government of India, when peace is restored fully and when the underground is liquidated or has surrendered, I think that is the time when thought can be given to those other matters. In the meantime, as I said, if any citizen wants to make any suggestion either in respect of the governance of Nagaland or any other matter, he is quite welcome. But those who have taken to arms and seek to destroy the peace in Nagaland—we will not entertain them at these discussions.

SHRI SAMAR GUHA: As it is known to everybody, Mr. Phizo and Mr. Lal Denga were the leaders of Nagas and Mizo rebels respectively and China and Pakistan were the two countries giving them arms and training. I want to know from the Government whether after the interrogation of the people who have surrendered the Government has come to any conclusion regarding the attitude of China and Pakistan towards the problems of Nagas and the Mizo rebels and whether there is also any change in the attitude of Mr. Phizo and Mr. Lal Denga about their activities which so long they have indulged in regard to the Nagas and the Mizo rebels respectively.

SHRI K. C. PANT: The House knows that both the underground Nagas and the Mizos, particularly, the Mizos had a base in the erstwhile East Pakistan, that is, Bangla Desh now and also groups have been going to China for getting training and arms. So, it is obvious that Pakistan and China have had links with these underground elements.

I am not aware of any change in the attitude of Mr. Phizo or Mr. Lal Denga. . . (Interruptions) But, obviously, the capacity of Pakistan to create trouble now there is greatly reduced. . . (Interruptions) In spite of that, my friend would readily appreciate that with the emergence of Bangla Desh, their capacity is very much reduced.

11.45 hrs.

RE: ADJOURNMENT MOTIONS

MR. SPEAKER: Shri I. K. Gujral to make a statement. . .

SHRI SAMAR GUHA (Contai): What about the adjournment motion?

MR. SPEAKER: It is for the decision of the Business Advisory Committee and the House. I have not entertained any motion.

SHRI H. N. MUKERJEE (Calcutta—North-East): The House has got the right. How does the Business Advisory Committee come into the picture so far as the admissibility or otherwise of an adjournment motion is concerned?

PROF MADHU DANDAVATE (Ra-japur): I want to mention a rule regarding Adjournment Motion.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): What can the Business Advisory Committee say in cases like this where the Central Government has reduced the wheat quota of UP from 45,000 tonnes to 20,000 tonnes?

MR. SPEAKER: I request all of you to sit down. When this matter came up it was agreed that these extra three days will be taken up on specific matters. You could very well have provided that we could take up many things. You decided that no routine motions and no questions will be taken up. If you wanted that many things may come in, you could have said it

श्री ईश्वर जीवरी (गया) - खास मंत्री
"का बिहार का दौरा हुआ। उस के बाद बिहार
को कोटा मिलना चाहिये था। बिहार में
भाज हाहाकार मचा हुआ है (स्वबचान)

SHRI H. N. MUKERJEE: We are concerned with the dignity of the House and you have got the authority as you represent the House.

MR. SPEAKER: Mr. Mukerjee, I don't come into the picture. In regard to these Motions, Members say, it is a matter of urgent public importance, a matter of recent occurrence, etc. Now, the first one is from Mr. Samar Guha and the second one from Mr. Dandavate. It says, failure of the Government regarding take-over. They are in the form of censure motions. Shri Vajpayee's is the third one and the fourth one is from Shri Jyotirmoy Bose. Even if otherwise taken on merits, they don't come in as Adjournment Motions.

SHRI H. N. MUKERJEE: You are within your right to allow an adjournment motion. That is a different matter. But you began by saying that on account of some, miserable, decision arrived at by the Business Advisory Committee we are precluded from discussing it here. What I want to submit is that the property of the House, the conventions and the dignity of the House are to be observed and to be upheld by the Chair.

MR. SPEAKER: How to uphold it?

SHRI H. N. MUKERJEE: Why should the Speaker make a statement in regard to what amounts to depriving the House of a certain right which is inherent in itself by reference to what is supposed to have transpired in a Committee of the House which operates there and which was not reported to the House for confirmation?

MR. SPEAKER: Mr. Mukherjee, this decision was brought before the House. A vote was taken on it and the House unanimously adopted it. There was not a single dissentient vote. This is the decision of the Business Advisory Committee and I really wonder at your innocence, Mr. Vajpayee. You were a party to it.

श्री प्रदल बिहारी बाजपेयी : कोई भी एंटीमिपेट नहीं कर सकता है कि कल को क्या होने वाला है। अगर कल को दिल्ली में गोली चल जाए और लोग मर जाएं तो आप क्या यह कहेंगे कि हाउस ने फैसला किया है कि एडजर्नमेंट मोशन नहीं आयी ;

तब क्या हम चुप रहेंगे ; हाउस ने फैसला किया है तो हाउस अपने उस फैसले को बदल भी सकता है।

MR. SPEAKER: You should have anticipated it in the Business Advisory Committee. For these three days, this is the normal schedule of the programme of the House. Later on, they were just added for discussion on specific matters, like planning etc. You also made some suggestions. I am not going to argue any more with you. I have explained to you the position.

SHRI INDRAJIT GUPTA (Aizpore): As a Member of the Business Advisory Committee, if my memory does not fail me, I wish to point out that the understanding was that during the last three days, there should be no motion under Rule 193 or 184 or no question hour. In spite of that, you allowed a Short Notice Question

MR. SPEAKER: It was put to the House.

श्री मधु लिमये . प्रविश्वाम प्रस्ताव, सदन की मानहानि का प्रस्ताव और काम रोकने का प्रस्ताव ये प्रायोरिटी, वरीयता वाले मोशन हैं। इनके ऊपर कोई निर्णय नहीं हुआ है। निर्णय हुआ है ध्यान आकर्षण के बारे में, प्रश्नों के बारे में और दुसरे सवालों के बारे में।

SHRI INDRAJIT GUPTA: Anyway, there was no Calling Attention Notice. Whether all Members will agree with me or not, that was what we have decided in order to enable us to have a full-dress debate on planning. But you cannot rule out the possibility of an adjournment motion.

MR. SPEAKER: You can see the proceedings.

SHRI MADHU LIMAYE: These are priority motions—adjournment motion, no-confidence motion and privilege motion.

PROF. MADHU DANDAVATE: Sir, regarding the procedure I want to bring to your notice the following. According to Rule 60 of the Rules of Procedure and Conduct of Business in Lok Sabha it has been stated as follows:—

“Provided that where the Speaker has refused his consent under rule 56 or is of opinion that the matter proposed to be discussed is not in order, he may, if he thinks it necessary, read the notice of motion and state the reasons for refusing consent or holding the motion as being not in order.”

How can the adjournment motion not be admitted? You should give the reason for not admitting it. What are the reasons for it? Let me make a submission. The Parliament session will be over tomorrow. Some of us were very much worried that there are certain important and urgent problems which we want to raise

The situation to-day is that in the entire West Coast there is no railway. At the same time the steamer service is also suspended. After the rainy season, from 1st of September, the Konkan Steamer Service should have been started. That is an obligation. They have not done that. The Chowgule Steamer Company has not done it. This is creating a grave hardship to the passengers. We should not be debarred from raising this in Parliament. They go on increasing the fares even. How to prevent them from doing it? This is a failure, I say. How can you say that this failure is not a subject matter for an adjournment motion?

MR. SPEAKER: He is not adding anything to my knowledge. This motion is a censure motion. It is not an adjournment motion. It always takes into consideration matters of urgent public importance of recent occurrence. He says that it is failure of the Government. Then, why should he not table it as a censure motion?

श्री मधु दानवटे : प्राय जनकी बात को समझ लें। प्राय 26 सप्ताह का रिकार्ड देखिये। काम रोकने प्रस्ताव असफलता पर ही होता है।

MR. SPEAKER: He is always trying to argue with the Chair. I am not accepting it.

PROF. MADHU DANDAVATE: Yesterday, you directed the Food Minister to make a statement (*Interruptions*)

MR. SPEAKER: So many Members are speaking together. I am not taking notice of any Member. So many of them are speaking. Let them rest assured that I am not going to take notice of anyone. They are speaking simultaneously

I am not allowing any hon Member. Let them please sit down. Unless they sit down, I am not going to make any observations from my side.

I have not allowed any Member. Unless they sit down, I am not going to get up.

I have not called Shri B. V. Naik. Let him sit down. Not a word that he says will go on record.

Now, so far as the first motion is concerned, though it is not admissible, I shall ask the Minister to make a statement.

So far as Prof Dandavate's motion is concerned, though it is not admissible, I shall ask the hon Minister to make a statement.

So far as Shri Vajpayee's motion is concerned, it is not admissible, but I shall ask the hon Minister to make a statement.

So far as Shri Jyotumoy Bosu's motion is concerned, Government have already made a statement.

SHRI JYOTIRMOY BOSU (Diamond Harbour): This morning, it is a different news altogether.

MR. SPEAKER: The hon Ministers concerned will make the statement on all these matters.

[Mr. Speaker]

मेरे लिए यह दुःखद नहीं है कि मैं एकसदी तक जाऊँ। साथ बड़े मोतबर मैम्बर है। इसलिए मैं चाराम से बैठा रहता हूँ। मैंने जिसको नहीं बुलाया उसका कुछ रिकार्ड पर नहीं जाएगा।

12.00 hrs.

SHRI SAMAR GUHA (Contai): On a point of order.

SHRI S. M. BANERJEE (Kanpur): On a point of order on the business of the House.

MR. SPEAKER: Which business?

SHRI S. M. BANERJEE: What we are discussing now.

MR. SPEAKER: What are we discussing now? I have already given my ruling. There is no business before the House just now.

SHRI S. M. BANERJEE: I am on the adjournment motion given to you.

MR. SPEAKER: I have given my ruling.

SHRI S. M. BANERJEE: You have while pronouncing a judgment said that because Shri Vajpayee's motion referred to non-supply of the quota of wheat to UP and because there is reference to failure of Government, you are treating it as a censure motion and not as an adjournment motion. You are saying down something new. In the history of this Parliament, adjournment motions admitted up to now have always been based on failure of the Government.

MR. SPEAKER: It should be in the shape of an adjournment motion.

SHRI S. M. BANERJEE: If I cannot prove that adjournment motion did not include failure on the part of Government, I will resign my seat in Parliament.

SHRI DINEN BHATTACHARYYA: (Serampore): Do not resign; then they will hold a bye-election.

SHRI S. M. BANERJEE: You say that because it is to discuss the failure of the Government, it is not an adjournment motion. (Interruptions)

SHRI S. M. BANERJEE: Kindly hear me. You in your wisdom have said that because Shri Vajpayee's motion is about the non-supply of the quota of wheat to UP and there failure of the Government is mentioned, it is a censure motion and not an adjournment motion. This is a dangerous thing.

MR. SPEAKER: Which one are you referring to? Shri Vajpayee did not say it.

SHRI S. M. BANERJEE: There are two. 'Failure of the Government' is the proper term to use for an adjournment motion. Your ruling will be quoted in future.

MR. SPEAKER: There are certain ways of putting in an adjournment motion, a censure motion, a no-confidence motion and so on. An adjournment motion always starts with this expression. To discuss a matter of urgent public importance of recent occurrence etc. and then you add 'for its failure to do this and that'. May I expect that you will kindly do this in future? After all, it should be in the shape of an adjournment motion. By merely shouting, you cannot get hold of me.

SHRI SAMAR GUHA: Sir, I was trying to draw your attention on a point of order.

MR. SPEAKER: Yes.

SHRI SAMAR GUHA: Sir, the point is this. That motion stands in my name. You said that because I have started it with the word 'failure, therefore, it is tantamount to a censure motion. I want to know from you whether it is not a fact that an Adjournment Motion is also a censure motion. (Interruptions) But the difference between an Adjournment Motion and a censure motion is this. If an Adjournment Motion is carried the Government is not obliged to resign. (In-

interruptions) Not necessarily. But if a no-confidence motion is passed, then the Government is bound to resign. But you said that I started the motion with the word "failure". I do not know what is the difference when the word 'failure' occurs at the beginning and when the word 'failure' occurs at the end. I think it does not make any difference. It was also a censure motion, but because of that, you did not allow it. This distinction, I submit, cannot be valid and if you proceed on that basis, I submit that it will be a bad precedent.

MR. SPEAKER: I do not think you have added to my knowledge. I do not deny it, that an Adjournment Motion is also a censure motion. But it should be in the proper shape, and then the matter is discussed and then the Minister gives a reply.

SHRI S. M. BANERJEE. The rules speak only of Adjournment Motion or no-confidence motion; not of any censure motion.

MR. SPEAKER: Then I will not accept any censure motion. If it is a censure motion you must start it as an Adjournment Motion

12.07 hrs.

RE. QUESTION OF PRIVILEGE

NON-CIRCULATION OF ANSWERS TO TWO QUESTIONS TO PRESS CORRESPONDENTS

MR. SPEAKER: Mr. Madhu Limaye, I had sent your privilege motion to the Minister, and he wants to make a statement.

श्री मधु लिमये (बांका) : मंत्री महोदय पहले बयान कैसे करेंगे ; आप मुझे अपना विशेषाधिकार सबाल फामुलेंट करने दीजिए और फिर उस का जवाब मुनिये। उस के बाद आप अपना निर्णय दीजिए। सदन के मामले सब बातें आनी चाहिए।

अध्यक्ष महोदय : क्या आप ने उस दिन सब बातें कह नहीं दी थी ?

श्री मधु लिमये उम के बाद बहुत सी बटनाये हों गई है। सभी बाने कहा आसी ? अब जो स्थिति है, मुझे उस को सदन के सामने रखने दीजिए। मंत्री महोदय जवाब दे। बाद में आप को जो निर्णय देना है, वह दीजिए।

श्री भागवत झा झाबाब (भागनपुर) .
अध्यक्ष महोदय, यह एजेन्डा पर नहीं है।

श्री मधु लिमये क्या प्रिविलेज मोशन एजेन्डा पर होता है ?

SHRI BHAGWAT JHA AZAD: Do they want to scuttle the whole Plan discussion, for which we have extended this session? Why should they do it like that? What is this? We want the Plan discussion; not all these things all these hours

MR. SPEAKER. Mr. Azad, he sent it to me in the shape of a privilege motion, but I did not consent to it. I sent it for the Minister's reply. And even now what he wants to say will not be treated as a matter of privilege, but he will say something and the Minister will reply to that, and then, after that, I will consider what shape it takes.

संभार माहबान बैठ जायें। इस सेशन के सिर्फ दो दिन रहते हैं। जिस तरह हम जेल में सोचते थे कि रिहाई में एक हफ्ता रह गया है, दो हफ्ते रह गये हैं, उसी तरह अब मेरी रिहाई में दो दिन और रह गये हैं।

Then we will be on parole for about two months, not holiday, but parole.

श्री मधु लिमये अध्यक्ष महोदय, इस विषय पर ..

SHRI VASANT SATHE (Akola):
On a point of order, in regard to this privilege question.